

IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCH "B", HYDERABAD

BEFORE SMT. P. MADHAVI DEVI, JUDICIAL MEMBER
AND
SHRI A. MOHAN ALANKAMONY, ACCOUNTANT MEMBER
(Through Virtual Hearing)

ITA No.1147/Hyd/2017		
Assessment Year:2011-12		
Sarwan Singh Klair, Hyderabad. PAN: ABZPK 1346 F (Appellant)	Vs.	Income Tax Officer, Ward-15(1), Hyderabad. (Respondent)
Assessee by:	Shri T. Chaitanya Kumar	
Revenue by:	Shri P. Somasekhar Reddy, CIT-DR	
Date of hearing:	17/09/2020	
Date of pronouncement:	29/09/2020	

ORDER

PER A. MOHAN ALANKAMONY, AM.:

This appeal is filed by the assessee against the order of the Ld. Principal Commissioner of Income Tax-7, Hyderabad in F. No.8/U/s.263/Pr.CIT-7/2015-16, dated 23/11/2015 passed U/s. 263 of the Act for the AY 2011-12.

2. The assessee has raised four grounds in its appeal which are extracted herein below for reference:-

- 1. The order of the ld. Principal Commissioner of Income Tax is erroneous both on facts and in law.*

2. *The Ld. Principal Commissioner of Income Tax erred in giving directions to the Assessing Officer for fresh assessment without giving any further opportunity.*
3. *The Ld. Principal Commissioner of Income Tax erred in initiating the proceedings U/s. 263 of the IT Act without considering the order passed on 25/03/2014.*
4. *The Ld. Principal Commissioner of Income Tax ought to have considered the facts that the AO was considered while completing the assessment U/s. 143(3) on 25/03/2014.*
5. *Any other ground that may be urged at the time of hearing.”*

3. At the time of hearing, Ld. Counsel for the assessee submitted a petition dated 17/09/2020 seeking permission of the Bench to withdraw the assessee's appeal. The Ld.AR further stated that the assessee had got relief from the Revenue subsequent to the Order of the Ld. CIT U/s. 263 of the Act and therefore the present appeal has become infructuous. Ld. Departmental Representative did not raise any objection for the withdrawal of the appeal. Under these circumstances, We hereby permit the assessee to withdraw his appeal.

4. In the result, appeal filed by the assessee is dismissed as withdrawn.

Pronounced in the open Court on 29th September, 2020.

Sd/-
(P. MADHAVI DEVI)
JUDICIAL MEMBER

Sd/-
(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

Hyderabad, Dated: 29th September, 2020.

OKK

Copy to:-

1.	Sarwan Singh Klair C/o. T. Chaitanyakumar, Advocate, Flat No.102, Gouri Apartment, Urdulane, Himayat Nagar, Hyderabad.
2.	Income Tax Officer, Ward-15(1), Hyderabad.
3.	The Principal Commissioner of Income Tax-7, Hyderabad.
4.	The Additional Commissioner of Income Tax, Range-15, Hyderabad.
5.	The Departmental Representative, ITAT, Hyderabad.
6.	Guard File.